

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**OA No.4294/2017
MA No.4461/2017**

This the 6th day of December, 2017

Hon'ble Shri K N Shrivastava, Member(A)

1. Sukhdev Singh
Retd. SI in Delhi Police
Aged about 61 years
S/o Sh. Jeewan Ram
R/o J-1/53, Chankaya Palace,
C-I, Janak puri, New Delhi-59
2. Mahender Singh
ASI in Delhi Police
Aged about 57 years
S/o Sh. Kishore Singh
R/o 201, Type-II, Pocket-A,
Sector-13, Dwarka, New Delhi.Applicants

(By Advocate: Shri Anil Singal)

Versus

1. Govt. of NCT of Delhi
Through Commissioner of Police,
PHQ, IP Estate, New Delhi.
2. DCP (7th Bn. DAP)
Through Commissioner of Police
PHQ, IP Estate, New Delhi.Respondents

(By Advocate: Ms. Sumedha Sharma)

ORDER (ORAL)

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Application for joining together is allowed.

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2. Applicant No.1 has retired from the post of Sub Inspector from Delhi Police whereas applicant No.2 is still serving in Delhi Police as Assistant Sub Inspector. They were placed under suspension for corruption charge. A disciplinary inquiry was conducted against them and based upon the findings of the inquiry authority, the disciplinary authority vide its order dated 03.02.2015 exonerated both the applicants of the charge. Even the period of their suspension has been treated 'as spent on duty'.

3. The applicants' grievance is that despite their exoneration from the charge, certain benefits, legitimately due to them, have not been released. These are bonus, washing allowance, conveyance allowance and special pay of one month's salary. The applicants have specifically prayed for release of all these benefits to them with interest @18% p.a.

4. Heard. Issue notice. Ms. Sumedha Sharma, learned counsel, appears and accepts notice on behalf of respondents.

5. Shri Anil Singal, learned counsel for the applicants submits that the applicants have submitted a joint representation dated 08.12.2015(Annexure A-2) to the disciplinary authority which has not yet been decided. He submits that the applicants would be satisfied, at this stage, if a time bound direction is given to the respondents to consider their pending representation. Having regard to the submission made and without commenting on the merits of the case, this OA is disposed of with a direction to respondent No.2 to decide the Annexure A-2 representation of the applicants within a period of two months from the date of receipt of a copy of this order by passing a reasoned and speaking order. While doing so, the Order of this Tribunal passed in OA No.4010/2014 dated 08.04.2015, which has already been implemented by the Delhi Police, may be kept in view by respondent No.2. Needless to say that in case the applicants remain dissatisfied with the order to be passed by respondent No.2, they would have the liberty to take appropriate remedial measure available under law.

**(K N Shrivastava)
Member(A)**

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